IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE TWENTIETH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 22127 OF 2025

Between:

All India Ambedkar Yuvajana Sangam, Rep. by its General Secretary Sri. Sandeep Tarala. Aged about 35 years, Occ: Business, R/o H.No.11-6-868/10, 2nd Floor, Lakdi-ka-pool, Hyderabad -500004.

...PETITIONER

AND

1. The State of Telangana, Education Department, Rep. by its Principal Secretary Situated at Secretariat Buildings Hyderabad.
2. The State of Telangana, Health, Medical and Family Welfare (CI) Department, Situated at Secretariat Buildings Hyderabad.
3. The National Medical Commission, Rep. by its Chairman, Pocket-14, Sector 8, Dwarka Phase -1, New Delhi - 110077.
4. The National Testing Agency, Rep. by its Chairs person, C - 20, IA/8, Sector - 62, IITK, Outrich Center, Noida (UP) - 201 309.
5. The Government of India, Ministry of Health and Family Welfare Department, Rep. by its Secretary, Directorate General of Health Serv, New Delhi, Delhi 110011.
6. The Deputy Director General, National Cadet Corps Directorate General, General Choudhary Road, Secunderabad, Telangana - 500003
7. Kaloji Narayana Rao University of Health Science, Warangal, Rep. by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ of mandamus to set-a-side the Grance marks given to the National Cadet Corps (NCC) students as per GO.Ms.No.75, dated 04.07.2023 by

implementing the previous 1% Reservation in the place of GO.Ms.No.114 of dated 05/07/2017, into notification issued by the KNR University of Health and Science for admission into MBBS & BDS through NEET Examination notification dated 15/07/2025.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to consequently direct the respondent No.2 to consider the Representation dated 30/05/2025.

Counsel for the Petitioner: SRI S. SAI KIRAN

Counsel for the Respondent No.1: GP FOR EDUCATION

Counsel for the Respondent No.2: SRI R. NAGARJUNA REDDY, AGP FOR HEALTH, MEDICAL AND FAMILY WELFARE

Counsel for the Respondent Nos.3 to 6: DEPUTY SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.7: Ms. ISHRATH BEGUM, REPRESENTING SRI T. SHARATH, S.C. FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.22127 of 2025

ORDER:

Heard Mr. R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appearing for respondent No.2 and Ms. Ishrath Begum, learned counsel representing Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University") appearing for respondent No.7.

2. The present writ petition has been filed seeking the following prayer:

> "For the reasons stated in the accompanying affidavit the petitioner herein humbly prays the Hon'ble Court may be pleased to issue writ of mandamus to set-a-side the Grance marks given to the National Cadet Corps (NCC) students as per GO.Ms. No.75, dated 04.07.2023 by implementing the previous 1% Reservation in the place of GO.Ms.No.114 of dated 05.07.2017, into notification issued by the KNR University of Health and Science for admission into MBBS & BDS through NEET Examination notification dated 15.07.2025 and pass such other order or orders the interest of justice."

3. Today, at the hearing, learned counsel for the respondents are in consensus that the matter can be disposed of in the lines of common order dated 17.11.2025, passed by this Court in W.P.Nos.22049 and 22854 of 2025, where similar issue was involved. The relevant portion of the said order is extracted hereunder:

> "Analysis and reasoning:
>
> 13. We have carefully considered the pleadings, arguments advanced and the relevant G.Os.
>
> 14. The fundamental and foremost principle that guides our decision is the limited scope of judicial review in matters of policy formulation. It is well settled that the Court does not sit in appeal to examine the wisdom or efficacy of a policy formulated by the State. The choice between providing a reservation quota or awarding grace marks is a matter of legislative and executive policy, in which the interference of this Court is very limited and restrictive.
>
> 15. The petitioners have failed to demonstrate that the policy of awarding grace marks is manifestly arbitrary or violative of any constitutional or legal provision, and in the absence of the same, this Court must exercise restraint.
>
> 16. The petitioners' claim of violation of Article 14 of Constitution on the grounds of arbitrariness on the ground of substitution of policy of 1% reservation with award of grace marks is untenable.

17. The respondents in its counter-affidavit have provided cogent and convincing reasons for shifting the policy from 1% reservation to the award of grace marks. The objective was to extend the benefit of incentive to a broader base of NCC cadets who qualify in the NEET rather than confining it to small number of students, who might secure the few seats under 1% quota. This objective is apparently legitimate and the method of awarding grace marks appears to be directly and rationally connected to achieving the object of incentivising larger number of students to join NCC. The argument of the petitioners that the award of grace marks is not beneficial, is the matter of subjective perception of the petitioners and by itself, does not render the policy made by the State either arbitrary or illegal.

18. The doctrine of legitimate expectation cannot be invoked to compel the State or its instrumentality to either create or continue in perpetuity the policy which in the subjective perception of individual(s) is beneficial. The petitioners have no vested legal right to seek the continuation of 1% reservation for NCC cadets in the admission to MBBS/BDS. The State is well with its rights to alter its policies in public interest. The plea of legitimate expectation of the petitioners, is therefore, without any basis and is rejected.

19. The petitioners' reliance on G.O.Ms.No.44 of the neighbouring State of Andhra Pradesh is completely misplaced. The fact that the neighbouring State has chosen a different policy model of combining grace marks with fixed quota of reservation does not create any obligation on the State of Telangana to emulate the same. The State is free to make and/or adopt policies suited to its specific needs and circumstances.

20. It is not the case of the petitioners that the State has withdrawn all incentives for NCC cadets. The State has merely

altered the form of incentive from a reserved percentage of seats to a marks-based alternative by award of grace marks to various categories of students who participated in the NCC. The grace marks system recognises and rewards the achievements of NCC cadets by improving the rank of the NCC cadets in the highly competitive NEET exam of admission to MBBS/BDS. The award of grace marks is a substantial benefit and cannot be termed as illusory or less beneficial.

21. The revised policy of award of grace marks aligns with the well recognised principle of selecting candidates for professional medical courses, primarily on the basis of merit. The award of grace marks rightly incentivizes extra-curricular contributions by students who are members of the NCC by enhancing the candidates within the merit list, across all categories, ensuring that the final selection is based on the merit list.

22. For the foregoing reasons, we find no constitutional or legal infirmity in the replacement of G.O.Ms.No.114, dated 05.07.2017 with G.O.Ms.No.75, dated 04.07.2023. The policy decision of the State to replace the 1% NCC quota with a system of grace marks is neither arbitrary nor unreasonable or illegal. It is a valid exercise of the executive power and aimed at achieving a broader and more equitable distribution of the benefits amount to all eligible NCC cadets.

23. Accordingly, the Writ Petitions are dismissed. There shall be no order as to costs.

Consequently, miscellaneous petitions pending, if any, shall stand closed."

4. In view of aforesaid and for the reasons assigned by us in the common order dated 17.11.2025 passed in Writ Petition

Nos.22049 and 22854 of 2025, this Writ Petition is also dismissed on same terms. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

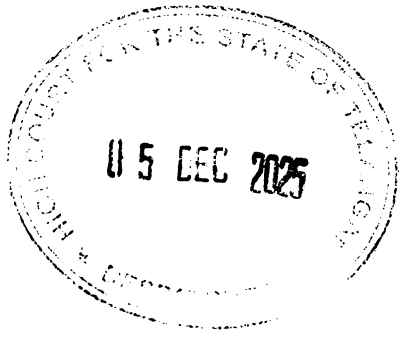
To

1. One CC to SRI S. SAI KIRAN, Advocate [OPUC]
2. Two CCs to GP for Education, High Court for the State of Telangana at Hyderabad. [OUT]
3. Two CCs to GP for Health, Medical and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to Deputy Solicitor General of India [OPUC]
5. One CC to SRI T. SHARATH, S.C. for KNRUHS [OPUC]
6. Two CD Copies

MP
LS

HIGH COURT

DATED:20/11/2025



ORDER

WP.No.22127 of 2025

DISMISSING THE WRIT PETITION
WITHOUT COSTS

(10)
Kps
26/11/25